

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 201**  
**TP(IB)-53(PB)/2021**

**IN THE MATTER OF:**

Pridhvi Assets Reconstruction and Securitization and Co. Ltd.  
.... Applicants/petitioners  
v.  
Cyber Media Research & Service Ltd. .... Respondent

**Under Rule 16(d) of NCLT Rules, 2016**

**Order delivered on 12.07.2021**

**CORAM:**

**SH. BHASKARA PANTULA MOHAN,**  
**HON'BLE ACTG. PRESIDENT**

**PRESENT:**

For the Applicant                      Mr. Kunal Tandon and Ms. Richa Sandilya, Advs.

**ORDER**

In view of the submissions made by the learned counsel for the petitioner, this application for transfer of the main CP i.e. (IB)-254(PB)/2021 to New Delhi Bench- VI, is hereby allowed. The registry is directed to list the above mentioned CP before New Delhi Bench-VI.

TP-(IB)-53(PB)/2021 stands disposed of.

  
**(BHASKARA PANTULA MOHAN)**  
**ACTG. PRESIDENT**

12.07.2021  
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